

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SENIOR BUILDERS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SENIOR BUILDERS LIMITED
2.	Date of incorporation of corporate debtor	25/09/1996
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U70101DL1996PLC082239
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 1/1, Shanti Niketan, South Delhi- 110021
6.	Insolvency commencement date in respect of corporate debtor	4 th July, 2024
7.	Estimated date of closure of insolvency resolution process	31 st December, 2024 (180 th day from the date of Commencement of Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Umesh Gupta Regd. No.: IBBI/PA-001/IP-P00848/2017-2018/11431
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Ground Floor ,221-A/19, Onkar Nagar B, Tri Nagar, North West, National Capital Territory of Delhi ,110035 Email: - umesh@vamindia.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional (Claims are to be sent only on this address and email)	Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018 Email Id: ibc.seniorbuilders@gmail.com
11.	Last date for submission of claims	18 th July, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees under real estate project
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Sunil Sethi Regd. No IBBI/PA-003/ICAIN00426/2022-2023/14179 2. Mr. Yogesh Kumar Tyagi Regd. No. IBBI/PA-002/IP-N00297/2017-18/10856 3. Mr. Sumit Shukla Regd. No. IBBI/PA-003/IP-N00064/2017-18/10550

14.	<p>(a) Relevant Forms and</p> <p>(b) Details of authorized representatives are available at:</p>	<p>(a) Web link: - https://ibbi.gov.in/home/downloads</p> <p>1. Mr. Sunil Sethi Regd. No IBBI/IPA-003/ICAIN00426/2022-2023/14179</p> <p>1303/T30/LOUTS PANACHE, Sector 110 /NOIDA, Uttar Pradesh -201304 Email: ssethi412@gmail.com</p> <p>Weblink: https://ibbi.gov.in/en/insolvency-professional/details?fieldid=NTU3Ng%3D%3D</p> <p>2. Mr. Yogesh Kumar Tyagi Regd. No. IBBI/IPA-002/IP-N00297/2017-18/10856</p> <p>C-79A, Rajat Vihar, SEC-62, Noida, Uttar Pradesh -201301 Email: yogeshktyagi@rediffmail.com</p> <p>Weblink: https://ibbi.gov.in/en/insolvency-professional/details?fieldid=MTgzMw%3D%3D</p> <p>3. Mr. Sumit Shukla Regd. No. IBBI/IPA-003/IP-N00064/2017-18/10550</p> <p>B-4/702, Krishna Apra Garden, Plot-7, Vaibhav Khand Indirapuram, Ghaziabad, Uttar Pradesh ,201014 Email: sumit_shukla@rediffmail.com</p> <p>Weblink: https://ibbi.gov.in/hi/insolvency-professional/details%20?fieldid=%20NTUw</p>
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Notice is hereby given that the National Company Law Tribunal, Bench-IV, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **SENIOR BUILDERS LIMITED** on 4th July, 2024.

The creditors of **SENIOR BUILDERS LIMITED**, are hereby called upon to submit their claims with proof on or before 18th July to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Umesh Gupta
Interim Resolution Professional
For M/s Senior Builders Limited
Reg. No.: IBBI/IPA-001/IP-P00848/2017-
2018/11431
AFA Valid upto: 30.10.2024

Place: Delhi

Date: 6th July, 2024

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF SENIOR BUILDERS LIMITED

POSSESSION NOTICE DCB BANK The undersigned being the authorized officer of the DCB Bank Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice on below mentioned dates calling upon the borrowers (Borrower's and Co-Borrower's) to repay the amount mentioned in the notice as detailed below in tabular form with further interest thereon within 60 days from the date of receipt of the said notice.

Ujjivan SMALL FINANCE BANK SECOND FLOOR, GMTT BUILDING D-7 SECTOR 3 NOIDA UP 201301 POSSESSION NOTICE (for Immovable property) [Rule 8(1)] Whereas, the undersigned, being the Authorized Officer of Ujjivan Small Finance Bank Ltd., under the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice to borrower/ Guarantor on the dates mentioned hereunder;

Piramal Capital & Housing Finance Limited (Formerly Known as Dewan Housing Finance Corporation Ltd.) CIN:L65910MH1984PLC032639 Registered Office: Unit No. - 601, 6th Floor, Piramal Amit Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kuria (west), Mumbai-400070 T +91 22 3602 4000 Branch Office: Jaipur Tower, No 302/1 to 6, 3rd Floor, Mirza Ismail Rd, opposite AIR, Jaipur, Rajasthan 302001

Table with 5 columns: Sr. No., Name of the Borrower(s) / Guarantor(s), Description of Secured Asset (Immovable Property), Demand Notice Date and Amount, Date of Possession. Contains multiple entries for various borrowers and their secured assets.

HDFC Bank Limited Branch : The Capital Court, Munirka, Old of Palme Marg, Outer Ring Road, New Delhi-110067 Tel. : 011-41596568, CIN L65920MH1994PLC080618, Website: www.hdfcbank.com POSSESSION NOTICE Whereas the Authorised Officer of HDFC Bank Limited (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (HDFC), under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following Borrower(s) / Legal Heir(s) / Legal Representative(s) / Mortgagee(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice/s, incidental expenses, costs, charges etc till the date of payment and / or realisation.

PROCLAMATION REQUIRING THE APPEARANCE OF ACCUSED PERSON See Section 82 Cr. P.C Whereas complaint has been made before Hon'ble National Company Law Tribunal Court-II, New Delhi that accused person namely Mr. Gursharan Singh (Erstwhile Director of Corporate Debtor) Rio WZ-320A, Rishi Nagar, Shakur Basti, New Delhi-110034 has committed (or is suspected to have committed) the offence of contempt in Contempt Petition 38/2023 in CP (IB)-230(PB)/2021 and it has been returned a warrant of arrest thereupon issued that the said Mr. Gursharan Singh cannot be found and whereas it has been shown to Hon'ble Court-II satisfaction that the said Mr. Gursharan Singh has absconded (or is concealing himself to avoid the service of the said warrant).

AU SMALL FINANCE BANK (A SCHEDULED COMMERCIAL BANK) Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381) APPENDIX IV [SEE RULE 8(1)] POSSESSION NOTICE Whereas, the undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act, 2002) [54 of 2002] and in exercise of powers conferred under section 13 (12) read with rule 3 of the said notice within 60 days from the date of receipt of the said notice as per the details given in below table:

